



GOVERNMENT OF JAMMU & KASHMIR
HEALTH AND MEDICAL EDUCATION DEPARTMENT

Notification
Jammu, the 20th December, 2016

SRO 402 .-In exercise of the power conferred under sub-paragraph (1) of paragraph 30 of the Drug (Prices Control) Order, 2013 and in supersession of SRO – 94 dated 3rd March, 2010, the Government of Jammu & Kashmir hereby authorize the following Gazetted Officers to exercise the powers under clauses (a), (b) and (c) of the aforesaid sub-paragraph (1) within the local areas shown against each:

S.No.	Designation	Areas of Jurisdiction
1.	Controller, Drugs and Food Control Organization, Jammu and Kashmir.	State
2.	Deputy Controller, Drugs and Food Control Organization, Kashmir	Kashmir Division
3.	Deputy Controller, Drugs and Food Control Organization, Jammu	Jammu Division
4.	Assistant Controller Drugs	Divisional (HQ)/State HQ/Concerned District

By order of the Government of Jammu & Kashmir.

Sd/-
(Dr. M.K Bhandari) IAS
Secretary to Government
Health and Medical Education Department
Dated: 20 -12-2016

No.: HD/Drugs/ 08/91-part-file

1. Drug Controller General of India, New Delhi.
2. All District Development Commissioners.
3. Secretary to Government, Department of Law, Justice and Parliamentary Affair
4. Director, Health Services Jammu / Srinagar.
5. Controller, Drugs and Food Control Organization, J&K, Jammu.
6. Deputy Controller, Drugs and Food Control Organization, Jammu / Kashmir
7. All concerned
8. General Manager, Govt. Press Jammu for publication in the Govt Gazette.
9. Order File.

(Dr. Murtaza Rashid)
Under Secretary to Government
Health & Medical Education
20/12/16